GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3045
ANSWERED ON:10.02.2014
STREAMLINING OF CLEARANCE PROCESS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether some States including Maharashtra have requested the Union Government for streamlining the environment clearance process in the country;
- (b) if so, the details thereof along with the reaction of the Union Government thereto;
- (c) whether the Government has formulated any guidelines for simplification of green clearance process by giving more powers to States;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be implemented?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (DR. M. VEERAPPA MOILY)

- (a) & (b) The Ministry has not received any such request from Maharashtra Government regarding streamlining the environment clearance process in the country.
- (c), (d) & (e) The cases of environment clearance to projects are dealt with as per the statutory provisions under the Environment Impact Assessment (EIA) Notification 2006, as amended from time to time. The EIA Notification prescribes the procedure for processing the cases for environmental clearance and also the time-lines for processing such cases. For further simplifying the process for grant of Environmental Clearance, the Ministry has recently issued guidelines for categorization of Category 'B' projects/activities into Category 'B1' & 'B2', which are to be appraised by the State Environment Impact Assessment Authority/State Level Expert Appraisal Committee (SEIAA/SEAC).